

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.318/2003 IN O.A.NO 3220/2001

Friday, this the 5th day of September, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri Mahendra Singh
SDE (CPS-1/8)
o/o AGM (CPS-I), MTNL
CGO Complex, New Delhi-3

...Applicant

(By Advocate: Shri Rama Krishna)

Versus

1. Shri Vinod Vaish
Secretary to Govt. of India
Deptt. of Telecommunications
M/o Communications & IT,
Sanchar Bhawan, Ashoka Road
New Delhi-1
2. Shri Jag Mohan Mishra
Executive Director
Mahanagar Telephone Nigam Limited
(Delhi Telephone Unit)
Khursheed Lal Bhawan
New Delhi-50

...Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

On 4.12.2001, this Tribunal had directed that the respondents should consider the representation of the applicant and pass a detailed speaking order in this regard. The time was extended subsequently on 29.4.2002 to comply with the directions of this Tribunal.

2. The record reveals that on 24.5.2002 the representation has been disposed of and some relief even has been granted to the applicant.

3. In this view of the matter, once the representation which was directed to be disposed of has been decided, the applicant, if so advised, may challenge

ls Ag

3

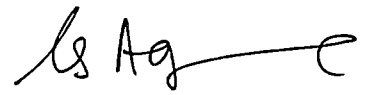
(2)

the order now passed but it cannot be termed that there is any wilful disobedience of the directions of this Tribunal.

4. CP is dismissed.



(S. K. Naik)
Member (A)



(V. S. Aggarwal)
Chairman

/sunil/